

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO.15186 of 2016

(Application for suspension of sentence)

IN

CRIMINAL APPEAL NO. 489 OF 2016

VIJAI @ VIJAI SINGH AND ANR.

... Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 08.07.2016 when the court was pleased to pass the following order:.

"Having heard learned counsel for the appellants, we are of the considered opinion that they may surrender to custody within four weeks hence. After surrender certificate is filed, the matter shall be listed for admission. If the surrender certificate is not filed within the stipulated time, the criminal appeal shall stand dismissed without further reference to this Court."

It is submitted that Counsel for the Appellant has on 11.8.2016 filed proof of surrender on behalf of both the appellants who have surrendered before the Additional Sessions Judge, Barabanki on 4.8.2016 which is in time granted by the Hon'ble Court. Copy of the same is included in appeal paper books.

It is further submitted that Mr. Sudhir Naagar, Counsel for the Appellant has on 9.9.2016 filed an application for suspension of sentence which has been registered as CrI.M.P.No. 15186/2016.

Service of Notice of Lodgment of petition of Appeal is

complete on the sole Respondent and the Respondent/State is represented by Mr. Samir Ali Khan, Advocate.

The Application for suspension of sentence in the matter above mentioned is listed before the Hon'ble Court with this report.

DATED this the 20th day of September, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Sudhir Naagar, Advocate
2. Mr. Samir Ali Khan, Advocate

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ASSISTANT REGISTRAR